

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MC.NO.9334 OF 2019

CRIME NO 7/14 OF ARYANAD EXCISE RANGE
[NOW PENDING AS SC NO. 1627/2014 BEFORE THE PRINCIPAL
ASSISTANT SESSIONS COURT, THIRUVANANTHAPURAM]

PETITIONER/ACCUSED

VASANTHI, AGED 54 YEARS,
D/O SAROJINI ,
HOUSE NO. IV/ 514 2011,
VISHNU NAGAR HOUSING BOARD COLONY.
ARYANADU VILLAGE, NEDUMANGAD,
THIRUVANANTHAPURAM- 695542.

BY ADV.M.R.SARIN.

RESPONDENTS/STATE:

- 1 STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682031.
- 2 THE EXCISE INSPECTOR
ARYANAD EXCISE RANGE OFFICE,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682031.

R1-R2 BY PUBLIC PROSECUTOR SRI.AMJAD ALI.

THIS CRIMINAL MC HAVING COME UP ON 12.05.2020, THE COURT
ON THE SAME DAY DELIVERED THE FOLLOWING:

ASHOK MENON, J.

Cr1.MC No.9334 of 2019

Dated this the 12th day of May, 2020

O R D E R

The petitioner is the accused in S.C.1627/2014 on the files of the Principal Assistant Sessions Court, Thiruvananthapuram for offences punishable under Sections 55(g), 8(1) and 8(2) of the Abkari Act. The petitioner was initially granted bail and thereafter did not pursue the matter and failed to appear before the Court. In consequence of that, coercive steps were taken against the petitioner for his arrest. The petitioner is willing to surrender before the trial court, but apprehends that he may be incarcerated in case he is surrendered.

Therefore, the petitioner is hereby directed to surrender before the Principal Assistant Sessions Court, Thiruvananthapuram, within a period of two weeks and apply for recalling of the warrant and also for fresh bail. Those applications shall be considered preferably on the very same date. Till such time as stipulated above, the coercive steps shall be kept in abeyance. With the above observation, the Cr1.M.C. is disposed of.

**ASHOK MENON
JUDGE**

APPENDIX

PETITIONERS' EXHIBITS

**ANNEXURE A-1- THE TRUE COPY OF E- COURTS PROCEEDINGS IN SC NO.
1627/2014 OF PRINCIPAL ASSISTANT SESSIONS COURT,
THIRUVANANTHAPURAM**